

instructions and as per their Board-approved policy and to obtain certified copy of the passport of the promoters/directors and other authorised signatories of companies availing loan facilities of more than ₹ 50 crore.

- (6) In order to bring transparency and accountability in the larger financial system, bank accounts of 3.38 lakh inoperative companies were frozen over the last two financial years.

The impact of the above steps is reflected in RBI's Financial Stability Report (FSR) of June 2019. As per FSR, systemic and comprehensive checking of legacy stock of NPAs of PSBs for frauds has helped unearth frauds perpetrated over a number of years.

As per data received from RBI, frauds as per year of reporting, as reported by Scheduled Commercial Banks, during the period from 1.4.2019 to 30.9.2019 is 36,834 involving a total amount of ₹ 1,13,428 crore. As a result of comprehensive measures taken by Government to reduce the incidence of frauds in banks, the amount involved in cases of frauds based on date of occurrence of frauds during the same period is 24,917 involving a total amount of ₹ 3,044.69 crore.

Funds for backward districts of AP and Telangana

2441. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government has not released funds for the development of backward districts in Andhra Pradesh (AP) and Telangana even after several requests from the States;

(b) if so, the details thereof; and

(c) if not, the funds already released so far and reasons for not releasing the entire funds during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) No. The Central Government has released ₹1050 crore and ₹1800 crore to the State Governments of Andhra Pradesh and Telangana respectively for the development of notified backward districts in the respective States.

(c) Post recommendations of NITI Aayog and submission of Utilisation Certificates by the State, releases to the States of Telangana and Andhra Pradesh are considered in terms of Andhra Pradesh Reorganisation Act, 2014 subject to availability of resources with the Union Government. Further, year-wise details of the funds released to the States are as follows:

(₹ in crore)

Year	Andhra Pradesh	Telangana
2014-15	350.00	-
2015-16	350.00	450.00
2016-17	350.00	450.00
2017-18	-	450.00
2018-19	-	450.00
TOTAL	1050.00	1800.00

Non-payment of resource gap funds to Andhra Pradesh

2442. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government has not released resource gap funds to Andhra Pradesh for the year 2014-15 even though it is promised to the State during bifurcation;

(b) if so, the details thereof;

(c) the details of resource gap funds claimed by the State, recommended by Accountant General and released by Central Government till date; and

(d) whether it is also a fact that the expenditure on PRC of State employees was also not considered by the Union Government as a resource gap?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) No. The Union Government has released ₹3979.50 crore to the successor State of Andhra Pradesh towards Resource Gap in terms of Section 46 (2) (1) of Andhra Pradesh Re-organisation Act, 2014.